## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No. HCM.III/166/2019-JudI/Part.I/

Dated, Shillong the 06th November 2020

Consequent to this Registry's notification issued under memo no. HCM.II/03/2013/Estt/2784A dated 02.11.2020, all concerned are hereby notified that, henceforth, all matters routinely filed before the Registry shall be listed as regular matters before the concerned Benches, as per Roster.

Further, all such matters - including pending matters - filed upto date which were not listed as urgent matters shall now be listed before the concerned Benches, as per Roster, in a phased manner.

It is, however, clarified that mentioning of urgent matters, if any, shall be made before the concerned Bench having Roster, as per usual practice.

By order,

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/166/2019-Judl/Part.I/233A Dated, Shillong the 06th November 2020 Copy for information to: -

- The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya,
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 8. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
- 9. The President/ Secretary, High Court Bar Association, Shillong.
- 10 The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 11. Notice Board.

Words (LISTING)